GOVERNMENT OF INDIA
MINISTRY OF AYURVEDA, YOGA & NATUROPATHY,
UNANI, SIDDHA AND HOMOEOPATHY
(AYUSH)

RAJYA SABHA
UNSTARRED QUESTION NO.3051
TO BE ANSWERED ON 23rd March, 2021

CRITERIA FOR STANDARDISATION OF AYUSH MEDICINES

3051 **SHRI RAM NATH THAKUR:**

Will the Minister of **AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY** be pleased to state:

(a) whether Government has released guidelines to determine a criterion for standardisation of AYUSH medicines;

(b) whether it is a fact that in the absence of standardisation, any firm starts the production of any drug by making unverifiable claim of treatment for any disease; and

(c) if so, whether Government would take any concrete initiative in this regard?

ANSWER
THE MINISTER OF STATE (IC) OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND ADDITIONAL CHARGE OF MINISTER OF STATE (IC) OF THE MINISTRY OF AYURVEDA,
YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY
(SHRI KIREN RIJIJU)

(a) to (c): As per rule 168 of the Drugs & Cosmetics Rules, it is mandatory for the Ayurveda, Siddha & Unani drugs manufactures to comply with the guidelines on standards of identity, purity and strength as given in the respective pharmacopoeias. Pharmacopoeial Standards for Ayurveda, Siddha, Unani & Homoeopathy Drugs and Formulary specification for Ayurveda, Siddha & Unani formulation are established as a continuous process and are mandatory to be followed by the Drugs manufacturers. The Pharmacopoeia Commission has published 645 standards of Ayurveda Single drugs, 202 compound Ayurveda Drug, 298 Unani single drug & 150 Unani Compound drug, 139 Siddha drugs & 1117 Homoeopathic Drugs standards in the form of respective Pharmacopoeias.